

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

205. C.P. (IB)/1118(MB)2023

**IN THE MATTER OF**

WPIL LIMITED

VS

RELIANCE INFRASTRUCTURE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 15.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the OC: Adv. Arindam Guha (PH)  
For the CD: Adv. Raghavi Sharma (VC)

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**ORDER**

Learned counsel for the Petitioner has filed Supplementary affidavit dated 11.07.2024 placing on record the settlement agreement having been arrived with the Respondent CD. The settlement agreement is dated 13.06.2024. The same is taken on record. In view of the same CP stands disposed of as having been withdrawn in view of the settlement having been arrived at between the parties.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)